

**CENTRAL ADMINISTRATIVE TRIBUNAL  
LUCKNOW BENCH  
LUCKNOW**

**Execution Application No. 00331/2019  
In  
Original Application No. 332/00540/2018**

**This the 29<sup>th</sup> day of November, 2019**

**Hon'ble Ms. Jasmine Ahmed, Member - I.**

**Kiran Singh**, aged about 55 years, widow of Late Shri Bharat Bhusan Singh, Present Resident of- F-501, Utsav Enclave Halwasiya, Indira Nagar, Lucknow - 226016.

**.....APPLICANT**

By Advocate: Sri Praveen Kumar

**VERSUS**

1. UNION OF INDIA, through the Secretary, Department of Telecommunications, Sanchar Bhawan, 20 Ashoka Road, New Delhi.
2. The Member Services, Department of Telecommunications, Sanchar Bhawan, 20 Ashoka Road, New Delhi.
3. The Chief Controller of Accounts, UP East, Department of Telecommunications, BSNL Telephone Exchange Compound, Vikas Khand-I, Gomti Nagar, Lucknow.
4. The Deputy Director General (TERM), Department of Telecommunications, Lucknow.
5. The Advisor (TERM), CTO Compound, MG Marg, Hazratganj, Lucknow.
6. The Deputy Director General (PG), Department of Telecommunications, New Delhi.

**..... Respondents**

By Advocate: Sri Rajesh Katiyar

**ORDER (ORAL)**

**Delivered by:**

**Hon'ble Ms. Jasmine Ahmed, Member - I**

Learned counsel for the applicant fairly states that the order of this Tribunal dated 21.12.2018 has been complied with by the respondents. Accordingly, the matter becomes infructuous.

2. In view of above, the execution application stands dismissed having been infructuous.

Member (J)